

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00075/2021

DATED THIS THE 25th DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Smt. Eravva
W/o Yallappa Daddi
Aged about 62 years
R/o Balabatti
Tq: Muddebihal
Dist: Vijayapura-586 212.

....Applicant

(None present for the applicant)

Vs.

1. The Chief General Manager
TELCOM, Karnataka Circle
Bengaluru-560 001.

2. The Accounts Officer (TA)
O/o the C.G.M., TELCOM
Karnataka Circle
Bengaluru-560 001.

3. The District TELCOM
Engineering Department
Vijayapura-586 101.

.....Respondents

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Despite the link having been sent by the Registry of this Tribunal, learned counsel for the applicant has failed to join the video conference.

2. We have perused the records.

3. The applicant has filed the present Original Application seeking a mandate to respondents to release the family pension in her favour. The record reveals that before filing the present Original Application, she had also submitted a representation dated 20.11.2019(Annexure-A7), on which no decision has been taken by the respondents until today.

4. Keeping in view the above said fact, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to Chief General Manager, Telecom, Karnataka Circle, Bengaluru to decide the applicant's pending representation dated 20.11.2019(Annexure-A7) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two(2) months from the date of receipt of a certified copy of this order.

6. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/